IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

O.A. NO: 289/93 <u>, xxxxx</u>

199

DATE OF DECISION 25.6.93

Petitioner Shri A.M.Kedar

Advocate for the Petitioners Shri S.P.Kulkarni

Versus

Asstt.Supdt.ofPost Offices.Thane Respondent & Ors.

Advocate for the Respondent(s) Shri P.M.Pradhan

CORAM:

9.

The Hon'ble Mr. Justice M.S.Deshpande, Vice Chairman

The Hon'ble Mrx Ms. Usha Savara, Member (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement ?
- 2. To be referred to the Reporter or not ?
- 3. Whethertheir Lordships wish to see the fair copy of the Judgement ?
- 4. Whether it needs to be circulated to other Benches of the Tribunal ?

(M.S.DESHPANDE). VICE CHAIRMAN

mbm*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, BOMBAY

OA.NO. 289/93

Shri Ananta Maruti Kedar V/S. .. Applicant

Asstt.Supdt. of Post Offices, Thane Sub-Division

At Waghale Industrial Estate,

Thane And Others.

.. Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms. Usha Savara

<u>Appearance</u>

Shri S.P.Kulkarni Advocate for the Applicant

Shri P.M.Pradhan Advocate for the Respondents

ORAL JUDGEMENT

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Dated: 25.6.93

(PER: M.S.DESHPANDE, Vice Chairman)

Heard Shri S.P.Kulkarni for the applicant and Shri P.M.Pradhan for the respondents.

2. According to the applicant, he had put in about
20 months service as a substitute Extra Departmental
Agent while one Shri Shaikh was away and that he was a
candidate for consideration along with 7 others and that
he had more marks in S.S.C. than Respondent No. 3 who was
selected and had less experience. Our attention was drawn
to para 42 of G.S.PARVATHY vs. The Sub-Divisional Inspector
(Postal) & Ors., All India Services Law Journal Vol.IV 1992(1) page 540, where the Larger Bench of this Tribunal
observed after referring to Rule 11(2) of Section II- Method
of Recruitment - in Swamy's Compliation of Service Rules for
E.D. Staff in P&T Department, that the experience gained by
the provisional appointee is quite valuable and that thereby
he acquires a right for appointment after three years of service.

Those whose experience falls short of three years and who cannot therefore claim thebenefit of the above quoted rule are certainly entitled at least to weightage being given to the extent of the experience acquired. The other candidate had no experience. It is apparent that the applicant do not have a right under Rule 11(2) for inclusion in the waiting list because his experience is shorter than 3 years. Shri P.M.Pradhan pointed out to us that the applicant's Employment Card had not been validated after 1983 while the other candidate had valid cards and all these aspects have been considered while selecting Respondent No. 3. Application dismissed summarily.

(MS.USHA SAVARA)

MEMBER (A)

(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.

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